

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:3605
ANSWERED ON:15.05.2006
IMPLEMENTATION OF LABOUR LAWS
Singh Shri Sitaram

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of Central Labour Laws formulated for protecting the interests of labour and other workers in the country so far;
- (b) whether the exploitation of the labour is continued inspite of these laws; and
- (c) if so, the steps proposed to be taken to ensure cent percent implementation of these labour laws strictly?

Answer

MINISTER OF STATE IN THE MINISTRY OF LABOUR & EMPLOYMENT (SHRI CHANDRA SEKHAR SAHU)

(a) to (c): There are 43 Central Labour Laws in the Country. Effective implementation of the labour laws are ensured by appropriate governments through their enforcement machineries by invoking relevant provisions of the respective Acts.